

Legal Aid to Poor

1530. SHRI B. DEVARAJAN:
 SHRI THAN SINGH JATAV:
 SHRI PARASRAM BHARD-
 WAJ:
 SHRI HARISH PAL:
 SHRI MANGARAJ MALLIK:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the State Governments have not been able to provide legal aid to the women, Scheduled Castes and Scheduled Tribes and other poor and socially or educationally backward classes because of the financial constraints;

(b) whether any financial assistance is given by the Union Government to the State Governments for the purpose;

(c) if so, the details thereof for the last three years and the extent to which this has been utilised by the State Governments, State-wise; and

(d) if not, what steps are being taken by the Union Government to give adequate

financial assistance to State Governments to enable them to provide legal aid to the poor?

THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (SHRI SUBRAMANIAM SWAMY): (a) No, Sir. No instance of this kind has been brought to the notice of the Union Government by the State Legal Aid and Advice Boards which are being funded by the respective State Governments.

(b) The financial assistance to the State Legal Aid and Advice Boards is given, on request, taking into account their functional requirements for implementation of specific legal aid programmes, such as, promotion of legal literacy, training of para-legals, holding of Lok Adalats, etc.

(c) The statement containing the information with regard to the grants-in-aid released and the amount utilised by the State Legal Aid and Advice Boards during the financial years 1987-88, 1988-89 and 1989-90 is placed below.

(d) Question does not arise.

STATEMENT

Financial assistance provided by the Union Government and the extent to which this has been utilised by the State Government, Statewise, during the financial year

Sl.No.	State	Name of the Grantee Institution	1987-88		1988-89		1989-90	
			Financial assistance provided (in lakhs)	Extent to which utilised	Financial assistance provided (in lakhs)	Extent to which utilised	Financial assistance provided (in lakhs)	Extent to which utilised
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	(i) State Legal Aid & Advice Board.	1.50	In full	-	-	0.53	Accounts not yet received.
		(ii) District & Sessions Judge, Visakhapatnam.	0.05	In full	-	-	-	-
		(iii) District Judge, Kurnool.	-	-	0.05	In full	-	-
		(iv) District Judge-cum-Chairman, Distt. Legal Aid Committee, Nalgonda	-	-	-	-	0.10	Accounts not yet received.
2.	Assam	State Legal Aid & Advice	1.00	In full	1.00	Utilised	1.00	Partly utilised.

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1	2	3	4	5	6	7	8	9

Rs. 61,736/- & returned the balance of Rs. 3,264 in respect of other grant of 50,000/- the grant has been partly utilised but accounts have yet to be received.

5. Karnataka (i) State Legal Aid & Advice Board. 1.00 In full 1.00 In full 2.00 In full

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1	2	3	4	5	6	7	8	9
		(ii) Distt. & Sessions Judge, Belgaum, Karnataka.	-	-	-	-	0.10	Accounts are yet to be received.
6.	Madhya Pradesh	State Legal Aid & Advice Board.	1.00	In full	-	-	1.00	In full
7.	Maharashtra	State Legal Aid & Advice Board.	0.45	In full	1.45	Consists of 2 grant-in-aid Rs. 1 lakh & Rs. 45,000/-.	0.50	Accounts not yet received.
						The Grant of 1 lakh has been partly utilised & the		

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1	2	3	4	5	6	7	8	9
		Board						
						21,000/- & refunded the unspent portion of Rs. 4,000/-		
9.	Orissa	State Legal Aid & Advice Board	1.00	In full	1.40	In full	2.50	Accounts are yet to be received.
10.	Punjab	Department of Home Affairs & Justice, Govt. of Punjab.	0.50	Grant was not utilised & refunded in full.	-	-	-	-
11.	Rajasthan	(i) State Legal Aid & Advice	-	-	1.00	Accounts are	-	-

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1	2	3	4	5	6	7	8	9
		Board.						
		(ii) District Legal Aid Committee Chittorgarh.	-	-	0.05	In full	-	-
		(iii) Distt. & Sessions Judge-cum-Chairman, Distt. Legal Aid Committee, Banswara.	-	-	-	-	0.10	Accounts are yet to be received.
12.	Tamil Nadu	State Legal Aid & Advice Board.	2.00	In full	2.00	In full	3.65	In full
13.	Uttar Pradesh	State Legal Aid & Advice Board.	-	-	-	-	1.00	Utilised a sum of Rs. 66,891/-. The

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1	2	3	4	5	6	7	8	9
14.	A & N Islands	U.T. Administration	0.50	Balance Rs. 33,109 allowed to be carried over to 1990-91.
15.	Pondicherry	Law & Labour Deptt. Govt. of Pondicherry.	0.50	In full	.	.	.	Accounts are yet to be received.